

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7496/2018

(Arising out of impugned final judgment and order dated 31-05-2018 in AN No. 11439/2018 passed by the High Court Of Judicature At Allahabad)

VINOD GUPTA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 21-02-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Arunabh Chowdhury, Sr. Adv.
Mr. Karma Dorjee, Adv.
Mr. Abhay Jadeja, Adv.
Mrs. Pragya Baghel, AOR

For Respondent(s) Mr. Bhupendra Pratap Singh, Adv.
Mr. Devendra Kumar Shukla, AOR
Mr. Nakul Nirwan, Adv.
Mr. Abhishek Kumar Suman, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard in-part.

List at the end of the Board on 27.02.2023 as part-heard.

In the meantime, liberty to file additional documents.

(INDU MARWAH)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)